**IN THE HIGH COURT OF JUDICATURE AT PATNA**
**Criminal Writ Jurisdiction Case No.535 of 2022**
Arising Out of PS. Case No.-189 Year-2021 Thana- KATEYA District- Gopalganj

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Dhanraj Kumar Rai

... ... Petitioner/s

Versus

The State of Bihar, through Home Secretary, Govt. Of Bihar, Patna

... ... Respondent/s

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**Appearance :**
For the Petitioner/s : Mr. Chandra Shekhar Singh, Advocate
For the Respondent/s : Mr. P.N. Sharma, AC to AG

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**CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH**
**and**
**HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA**

ORAL ORDER

**(Per: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH)**

32 26-04-2023 It is unfortunate that the State has not bothered to comply with this Court's order dated 06.02.2023, whereby it was directed to inform this Court by way of affidavit as to what action did the State intend to take in respect of such cases in which persons who have escaped from judicial custody are traceless.

As requested on behalf of the State, by way of last indulgence, list this case on 10.05.2023. The Court will consider passing appropriate orders if, in the meanwhile, no affidavit is filed complying with the said order dated 06.02.2023.

**(Chakradhari Sharan Singh, J)**

**( Rajesh Kumar Verma, J)**

Rajesh/-

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